



FORM No. - 4

See Rule (12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH

ORDER SHEET

Original Application No. 647 of 2002

Applicant(s) ... Narendra Nath Sathpathy ... Respondent(s) ... Union of India ...

Advocate for Applicant(s) ... Mr. P. K. Jena ... Advocate for Respondent(s) ...
N. Panda

NOTES OF THE REGISTRY

~~L.P.O/B.D. for Rs.50/- filed
For Registration please.~~

23/7/02

for Admision with
demitation - Copy of
OA. served.

DS
23/7/02

Bench

ORDERS OF THE TRIBUNAL

REGISTER

[Signature]
23/7/02
Registrar

1. ORDER DATED 24-07-2002.

Heard Mr. P. K. Jena, Advocate for the
Applicant and Mr. S. B. Jena, learned ASC for the
Union of India (On whom a copy of this petition
has been served).

The grievance of Applicant, as
raised in the present OA, is stated to be
pending before the National Savings Commr.
(Res. No. 2) alongwith the legal opinions and
recommendations. In the said premises, this

2

OA 647/02

NOTES OF THE REGISTRY	ORDERS OF THE TRIBUNAL
<p>Required postages affd.</p> <p>Free copies of order OA. 24.7.02 may be handed over to counsel for parties / opp party</p> <p>Pr 18 SD</p> <p>Copies of order OA. 24.7.02 alongwith copies of OA Comm. indicated to all resps.</p> <p>Pr 21/8 SD</p>	<p>Original Application is disposed of with a direction to the said Respondent No.2 to consider the grievance of the Applicant, as raised in his representation (and as also raised in the present OA) within a period of three months from the date of receipt of a copy of this order.</p> <p>Send copies of this order, along with copies of Original Application, with its annexures, to the Respondents (at the cost of the Applicant) by Regd. Post with AD. Advocate for the Applicant undertakes to furnish the required postages by 25.7.2002. Upon furnishing the required postages, free copies of this order be handed over to learned counsel for both sides.</p> <p><i>Manoranjan Mohanty</i> 24/07/2002</p>
	<p><u>KNM/CM.</u></p>